ह्राइंग्ज पास हो गई है, अजट पास हो गया है ग्रीर हम कोशिश करेंगे कि इसको इसी साल में इन्क्लूड कराकर काम चाल करवायें।

मैं समझता हूं कि हिमाचल प्रदेश में टूरिस्ट के बढ़ने से हमें कम्युनिकेशन में प्रायोरिटी देनी चाहिए और इसीलिए जब मुझे पता चला कि मनाली में एस. टी. डी. नहीं है तो हमने विशेष कदम उठाए और यह देश्वा कि जहां जरूरत है बहां पर आदेशों का इंतजार न किया जाए, अपने आप इनिशिएटिव लेकर अधिकारी ऐसे कदम उठाएं जो विभाग के और असता के हित में है। तो इन तीनों चीकों को दिखवानर में कोशिश करूंगा कि इसी 1992-93 में कपशीट कराया जाए।

औ अहेश्बर सिंह : में आप से जानना चाहंगा कि हिमाचल प्रदेश में ग्रौर कौन-कौन से ऐसे स्थान हैं जहां पर हैड पोस्ट ब्रॉफिस की बिल्डिंग नहीं है बौर में ब्राप के माध्यम से मंत्री महोदय के ध्यान में यह बात लाना चाहुंगा कि जहां तक हिमाचल प्रदेश के जन जातीय क्षेत्रों का संबंध है विशेष कर लाहीलस्फीति के मख्यालय केलंग का संबंध है वहां पर में तो सरकारी भवन पोस्ट श्रॉफिस के लिए है न कोई ब्रावास की सुविधा उपलब्ध है। वे ऐसे क्षेत्र हैं जो कि वर्ष में कम से कम 6 महीने तक बर्फ से लगभग इके रहते हैं। तो क्या मंद्री महोदय जल्दी से जल्दी विभाग की ऐसे आदेश प्रदान करेंगे कि धन का प्रावधाम ऐसे जनजातीय क्षेत्रों के लिए भी किया जाए ताकि वहां पर भवन निर्माण का कार्य किया जा सके ?

श्री राजेश पायलट : मैंडम जहां तक हिमाचल प्रदेश का सवाल है 17 हैड पोस्ट श्राफिसेज में से तकरीवन 15 गवर्ममेट बिल्डिंग्स में है । दो जगह ऐसी हैं जहां यह काम चल रहा है—— साहन श्रीर रिकोंग पीयो । इन पर सेनेशन हो गया है । हिमाचल प्रदेश में

ज्यादातर हमारे हैड पोस्ट ग्रॉफिसेख **डिपार्ट मेंट** में है। सब पोस्ट ग्राफिसेज एक्सटा डिपार्टमेंट्स म्राफिसेज ज्यादातर प्राइवेट हायर एकी-मोडेशन में है । एक समस्या जो विभाग के सामने हैं वह यह है कि हमारा टोटल एलोकेशन 121 करोड़ का सारे देश के लिए ग्राठवीं पंचवर्षीय योजना में है। हर जगह से इस तरह के प्रस्ताव भा रहे हैं। क्योंकि ग्रब रेट्स बढ़ कए हैं हमने जो डाकखाने के लिए जबह प्राइदेट हायर कर रखी है उनके मालिक पुराने रेट पर देने को तयार नहीं हैं। कहते हैं कि खाली करो । हमारे लिए उससे समस्या बनी हुई है । लेकिन फिर भी कोशिश कर रहे हैं कि ज्यादासे ज्यादा हमारे विभाग के धाफिसेज खासकर हैड श्राफिसेज सरकारी बिल्डिगों में जाएं जिससे रोज-रोज सोगों की ये शिकायतें सामने न प्राधें।

भी महेश्वर सिंह : मैंने जनजाति क्षेत्र के बारे में पूछा या ।

श्री राजेश पायलट : खास जगह के लिए में माननीय सदस्य को भ्रलग से इत्तला दे दूंगा ।

Government control over functioning of Foreign Banks in India

*85. SHRI SHIV PRATAP MISHRA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government exercises any control over functioning of foreign banks in the country;
 - (b) if so, what are the details thereof; and
- (c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR S1NGHJ: (a) to (c) A Statement is laid on the Table of rhe House.

Statement

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(a) to (c> Foreign bank* operating in the country are required to comply with the statutory requirements contained in Banking Regulation Act, 1949, Reserve Bank of India Act, 1934, and other relevant statutes. The Reserve Bank of India for supervision, (RBI) are responsible control and monitoring of the functions of foreign banks as in the case of other scheduled commercial banks The working of foreign, banks in India is also reviewed by each year on the basis of the available from their balance information sheets, statutory reports and other returns received from them. The foreign banks in India are inspected by RBI at The system of intervals of two years. inspection is elaborate and aims at of all aspects of a bank examination including quality of management, operational and business strategies credit portfolios and assessment of problem credits.

SHRI SHIV PRATAP MISHRA: Ma-dsim Deputy Chairman. I would like to know from the hon. Finance Minister, through you. whether it is a fact that most of the foreign banks fix their own rates of interest on the deposits and loans in violation of the guidelines fixed by the Reserve Bank of India thus dis-ttirbing the uniformity in the interest rates of other banks. This arbitrary functioning of the foreign banks is highly detrimental to our nationalised banks. May T know from the hon. Minister whether the Government is aware of this fact. And if so, what steps are contemplated to ensure that the Reserve Bank of India's norms are not violated?

THF MINISTER OF FINANCE (SHRT MANMOHAN SINGH); Madam the foreign banks as well as the Indian banks are expected to comply with the rates of interest as stipulated by the Reserve Bank and T have not come across any violation of that by the foreign bunks.

SHRI SHIV PRATAP MISHRA: The foreign banks, as we have observed, have a tendency to turn themselves into exclusive preserves of their vested interests in matters of recruitment. dis-

cursement of loans and patrenisation. This tendency, if not checked property, may lead to unhealthy practices. May [know from the hon. Minister if, in keeping with his policy of openness, suitable measures are being takes to ensure that the foreign banks do not remain to be the exclusive domains of their privileged patrons but are open to the benefit of the common man of the country?

SHRI MANMOHAN SINGH; Madam. it goes without saying that the foreign banks have to function in this country within the four corners of our laws. Therefore, whatever laws we have, they have to abide by those laws.

भी बतरानन मिश्रः में वित्त मंत्री जी से जानना बाहता हूं कि जानकीरमन कमेटी रिपोर्ट के मुताबिक जो सेक्योरिटी का बिजनैस है उसका मेज्योस्टि हिस्सा, उसका बहुत बड़ा हिस्सा फोरेन कैस ने हथिया लिया है तो क्या यह भ्रमुभ संकेत नहीं है।

SHRI MANMOHAN SINGH: 1 would say that this matter is going to be investigated. We have ordered a special audit of the four banks which account for the major proportion of this securities transaction. Until then [don't want to pass a judgement.

Reconctitution of boards of AT&IA

*S6. SHRIMATI RATAN KUMARI; SHRI CHATURANAN MISHRA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that the Boards of Air India and Indian Airlines have reconstituted recently; and

†The question was actually asked on the floor of the House by Shrimati, Ratan Kumari.